

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. ~~118~~ ²⁰⁴ OF 2020

IN THE MATTER OF:-

THUMMANAPALLY SRINIVAS & ORS ... APPLICANT

VERSUS

UNION OF INDIA & ORS. ... RESPONDENTS

COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NO. 2 AND
9 – SECRETARY, DEPARTMENT OF WATER RESOURCES, RIVER
DEVELOPMENT AND GANGA REJUVENATION, MINISTRY OF JAL
SHAKTI & CHAIRMAN, CENTRAL WATER COMMISSION

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Filed By:
Date : 9 Oct. 2020
Place:


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New Delhi-110016
M-7053641738

4. That the deponent craves liberty to raise any further submission or file additional affidavits if need arises during the course of argument.

Preliminary Submission:

It is submitted that the Detailed Project Report (DPR) of Kaleshwaram Project was submitted to the Central Water Commission (CWC) by Government of Telangana (GoTS) in February 2017 for techno-economic appraisal. As per the DPR, the proposed project is one of the two components of the re-engineered project, Dr. B.R. Ambedkar Pranahita Chevella Sujala Sravanthi Project. Kaleshwaram Project contemplates to divert 195 TMC of Godavari water to Sripada Rao Yellampally Project and subsequently to Mid Manair Reservoir by lifting it to the lands on higher contour, provide irrigation facilities for a new command area of 7.38 lakh Hectare in drought prone areas in 13 districts in Telangana State as well as stabilization of 7.62 lakh Hectare of land under different projects of the State, 10 TMC as drinking water to villages en-route, 30 TMC of drinking water to twin cities of Hyderabad and Secunderabad and 16 TMC of industrial water. The project consists of a series of new barrages across River Godavari namely Medigadda, Annaram and Sundilla, water conveyor system consisting of gravity canals and tunnels, lift system, reservoirs, Cross Masonry & Cross Drainage structures and Distributary Network system.

The techno-economic examination of Kaleshwaram Project was carried out in CWC and it was considered and accepted by Advisory Committee of DoWR, RD & GR in its 136th meeting held on 06.06.2018. The Investment Clearance proposal of the project was submitted to Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti in August 2018 which is yet to be

approved by the Investment Clearance Committee of DoWR, RD & GR for want of Statutory Clearance in respect tribal population and details of R&R plan etc.

Para-Wise Reply:

1. That in the reply to the Para-1 of the Petition, it is submitted that the Issue pertains to Ministry of Environment, Forest and Climate Change (MoEF & CC).
2. That in the reply to the Para-2, it is submitted that it is the Matter of Records.
3. That in the reply to the averments made in Para -3, it is submitted that -

As per paragraph 5.2 of CWC Guidelines for Submission, Appraisal and Acceptance of Irrigation and Multipurpose Projects, 2017 -

“In case of major, medium and multipurpose projects which have been accorded investment clearance and where the revised estimates of the project have increased by more than 15% of the original estimates, or where there is change in scope i.e. change in projects parameters resulting in change in nature and benefits such as CCA, Storage, increase in water utilization, installed capacity, energy generation etc., Revised Project Reports including estimates will be furnished to CWC for examination as new major/ medium schemes and the procedure for scrutiny for such revised project/ estimates shall be same as outlined in the preceding chapters. Project-wise statements of excess cost over the sanctioned costs under major sub-heads and reasons thereof shall also be appended with the revised estimates”.

Proposal with respect to expansion etc. has not been submitted to CWC.

Also, as per Environment Clearance issued by MoEF & CC, through Point 11 of Part B: General Conditions, -

“In case of **change in the scope of the project**, the same shall be intimated to the Ministry and fresh approval, if required, shall be taken from the Ministry”.

However, this matter pertains to MoEF&CC.

A copy of CWC Guidelines for Submission, Appraisal and Acceptance of Irrigation and Multipurpose Projects, 2017, has been annexed herewith and marked as **Annexure 1**.

4. That in the reply to the averment made in Para 4 & 5, it is submitted that Proposal with respect to expansion of Kaleshwaram Project has not been submitted to CWC.
5. That the issue raised in Para 6 of the Petition pertains to Ministry of Environment, Forest and Climate Change (MoEF & CC).
6. That in the reply to the Para 7 & 8, it is submitted that it is the Matter of the Records.
7. That in the reply to the Para 9, it is submitted that the Issue pertains to Ministry of Environment, Forest and Climate Change (MoEF & CC).
8. That in the reply to the averments made in Para 10, it is submitted that Hon'ble Minister of Jal Shakti in his D.O letter dated 7th August, 2020 addressed to Hon'ble Chief Minister of Telangana had requested that Govt. of Telangana (GoTS) should not proceed with this project without submitting DPRs to Godavari River Management Board (GRMB) and also without obtaining sanction of Apex Council. It is to be reiterated that no project

proposal with respect to expansion of the project has been submitted to CWC.

9. That in the reply to the Para 11 of the petition it is submitted that it is Matter of Records.

PRAYER

Hence from above submission,

- (i) We pray to consider the application petition in interest of justice
- (ii) Pass any order by the Hon'ble Tribunal that deems to be fit.

उपरोक्त विभाग/Upper Yamuna Division
केन्द्रीय जल आयोग/Central Water Commission
नई दिल्ली-110016/New Delhi-110016

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VERIFICATION

Verified at New Delhi dated the 9 day of October 2020 that the contents of the above affidavit are true and correct. Nothing material has been concealed there from.

DEPONENT

उपरोक्त विभाग/Upper Yamuna Division
केन्द्रीय जल आयोग/Central Water Commission
नई दिल्ली-110016/New Delhi-110016

Striving for expeditious Appraisal Process

An introduction to E-PAMS

Easing appraisal by certification

Consultative mode for DPR preparation

**Guidelines
for
Submission,
Appraisal and
Acceptance of
Irrigation and
Multipurpose
Projects,
2017**

Guidelines
for
Submission, Appraisal and Acceptance
of
Irrigation and Multipurpose Projects,
2017

Central Water Commission
Ministry of Water Resources, RD & GR

1 INTRODUCTION

1.1 The Guidelines for Submission, Appraisal and Clearance of Irrigation and Multipurpose Projects 1989 had been prepared by the Project Appraisal Organisation (PAO), Central Water Commission (CWC) on the basis of the recommendations of the National Conference of Irrigation and Water Resources Ministers held in July, 1986 (Annexure-1).

1.2 The procedure of project appraisal of Irrigation, Flood Control & Multipurpose Projects for both major and medium projects, which are having inter-State ramification, had been revised to accommodate various subsequent changes in Guidelines of the Planning Commission and first revised Guidelines in this respect were issued in 2002. As per the Guidelines 2002, the concerned State Government in the initial stage submits preliminary report covering surveys and investigations, international/inter-State aspects, hydrology, irrigation planning, brief environmental aspects, intended benefits, etc. which are required to establish soundness of the project proposal. The project proposal is examined and if found acceptable, CWC conveys 'In Principle' consent to the State Government for preparation of Detailed Project Report (DPR). Thereafter, DPR is prepared with up-to-date cost and simultaneously the Project Authorities process and obtain necessary clearances of the Ministry of Environment & Forests in respect of Environment Impact Assessment and Forest area being diverted. If Scheduled Tribe population is diverted, the clearance of R&R Plans is obtained from the Ministry of Tribal Affairs. The DPR thus prepared is examined in CWC. In States where central design and planning organizations do not exist, the CWC checks the designs also. The CWC finalizes the cost, B.C. ratio, etc. and the State Government obtains concurrence of the State Finance Department for the finalised cost. The project proposal, thereafter, is put up to the Advisory Committee for clearance, which is, by and large, like single window clearance.

1.3 It was further observed in some of the projects that, the State Government takes unduly long time in compliance of the observations of CWC and other Central Appraising Agencies. As a result, a number of project proposals remain in the pending list of CWC even for more than the plan period. By the time, the State Government submit the compliance of the observations; the project estimates become irrelevant and are required to be modified. In order to streamline such delay, the Guidelines for Submission, Appraisal and Clearance of Irrigation and Multipurpose project, 2002 was modified and the Guidelines for Submission, Appraisal and Clearance of Irrigation and Multipurpose project, 2010 was formulated.

1.4 Subsequently, meeting of the Committee of Secretaries (CoS) was held on 04.07.2016 and further revision of the Guidelines based on the recommendation of the CoS and past experiences had been done which includes revision, addition, alteration in the existing Guidelines. Highlights of modifications which have been incorporated in these Guidelines are at **Annexure – 2**.

1.5 The present modified "Guidelines for Submission, Appraisal and Acceptance of Irrigation and Multipurpose project, 2017" are applicable to major, medium irrigation and multi-purpose projects on inter-State rivers or their tributaries.

1.6 The Major sub-projects, submitted as part of agglomeration of number of Major, Medium, Minor sub-projects under common project title, would be appraised as individual Major Projects while the Medium sub-projects would be treated as "equivalent number of Major projects" based on the cumulative sum of the CCA of all the medium sub-projects and accordingly the timelines for appraisal of such projects would be revised suitably. In case of minor sub-

projects of such agglomerated project, techno-economic acceptance would be given by State TAC and no separate appraisal would be undertaken in CWC.

2 WEB ENABLED PROJECT APPRAISAL MANAGEMENT SYSTEM (E-PAMS)

2.1 Pre-Feasibility Report (PFR), Detailed Project Report (DPR), Revised Cost Estimates (RCE) and Investment Clearance proposals shall be submitted by the Project Authority to CWC only through web enabled e-PAMS system in CWC website. Hard copies submitted to CWC without on-line submission through e - PAMS will not be accepted and considered for examination till submission on e-PAMS.

2.2 However, as e - PAMS is under development in CWC / NIC, till the time the e-PAMS is implemented, sufficient numbers of hard copies and soft copy of PFR / DPR / RCE may be submitted to CWC along with the entire checklist, as applicable, as per these Guidelines. If PFR/DPR/RCE is submitted without the applicable checklist, the same will not be accepted in CWC for examination.

2.3 Login ID and Password for each Project Authority of State Governments will be communicated through e-mail / SMS for online submission of request through e-PAMS.

2.4 The Procedure for submission, appraisal and acceptance outlined in the modified guidelines shall now be followed by the State Governments and will come into effect from the date of operationalisation of e-PAMS. Till e-PAMS is operational, except online portal, other procedure will come into effect from the date of issue of these Guidelines.

2.5 Tools and techniques are being developed to compute hydrological & other parameters on-line (web based) in CWC to bring uniformity in the DPRs. As and when completed, they will be suitably incorporated in this Guidelines.

3 PRELIMINARY REPORT / PRE-FEASIBILITY REPORT/CONCEPT NOTE

3.1 On the basis of collection of requisite information as well as Surveys and Investigations, the pre-feasibility report shall be prepared to contain brief and to the point chapters on General data, General Planning, Inter-State and International aspects, Surveys & Investigations including Geological investigation, Seismic investigation, Foundation investigation, Construction material survey, Hydrological and meteorological investigations etc. Hydrology, Drinking water requirements, Irrigation planning, plans for other intended benefits, Environmental and Ecological aspects, etc. required for initial assessment of soundness of the basic planning of the project proposal as per the check-list (Annexure-3). Applicable check-list shall also be attached to ensure that all the desired information is contained.

3.2 Soft copy of the Preliminary Report of Major, Medium and Multi-Purpose projects shall be submitted only by e-PAMS system. Further, eight (8) sets of hard copies of Reports in respect of Major projects shall be submitted to the Chief Engineer, Project Appraisal Organisation (PAO), Central Water Commission (CWC), New Delhi. Four (4) sets of hard copies of Reports in respect of Medium Projects shall be submitted to respective Regional Offices of CWC under intimation to the Chief Engineer, PAO, CWC. Eight (8) sets of Preliminary Report or Concept Note in case of Major, Medium and Multi-Purpose projects proposed to be funded under external assistance need to be submitted to Chief Engineer, Projects Preparation Organisation (PPO), CWC, New Delhi. The submission and

clarifications/compliance of the observations shall be attended by the concerned Chief Engineer of the State Government.

3.3 The preliminary reports shall be scrutinized in the Office where these are submitted. However, once a report is found acceptable, "In Principle" consent of CWC for DPR preparation shall be communicated from the Office of the Chief Engineer, PAO, CWC or Office of the Chief Engineer, PPO, CWC in case of external assistance projects after examination and clearance by a Screening Committee. Composition of the Screening Committee is given at Annexure - 4. The time schedule for according "In Principle" consent of CWC for preparation of DPR is given at Annexure-5.

3.4 While communicating the said consent, the project authorities will be advised for preparation/submission of DPR in accordance with CWC guidelines. They will also be advised to submit Environment Impact Assessment Report together with R&R Plan, Environment and Disaster Management Plans along with broad cost estimate. An application for forest clearance, if required, may be sent to the Ministry of Environment, Forest & Climate Change (MoEF&CC) with a copy to the Chief Engineer, EMO, CWC. In case Schedule Tribe population is likely to be affected, the R&R Plan will also be submitted to the Ministry of Tribal Affairs (MoTA).

3.5 The project authorities shall ensure that all necessary actions are taken to obtain clearances from the above mentioned Ministries well in time after due appraisal and DPR is submitted along with these clearance, whenever required.

3.6 The submission and clearance of Environment Impact Assessment, R&R Plans etc. and Forest Clearance shall be governed by the prevailing norms and regulations of the related Ministries.

3.7 Copy of PFR of any project proposed in the river basin for which no tribunal award or Inter-State agreement exists, will be circulated to the co-basin States by the Project Authority. CWC will send copy of the PFR to Resident Commissioner of the party States in New Delhi.

3.8 After circulation of the project report, the co-basin States have to furnish views/observations on the project proposal / report within 45 days of receipt of the report after which it will be presumed that the State has nothing to say.

3.9 The timeline for completion of examination of Pre - Feasibility Report is eight (8) weeks as per the Annexure - 5.

3.10 If deficiencies on the report as communicated by CWC/Other Central Agency are not attended by the Project Authority within two (2) months, the PFR shall be treated as sent back / returned to Project Authority and the project will be deleted from the list of projects under appraisal.

4 DETAILED PROJECT REPORT

4.1 Detailed Project Report (DPR) preparation by the Project Authority has to be undertaken in a consultative mode with CWC. For this, the Project Authority may make a presentation to the specialised Directorates of CWC. Project Authority needs to furnish a certificate indicating that the DPR has been prepared in a consultative mode with the specialized Directorates of CWC i.e.

Hydrology, Irrigation Planning, Inter-State Matters and Project Planning from concerned design unit while uploading the DPR in e-PAMS. The certificate needs to be countersigned by the concerned Directorates dealing with the above matters in CWC. The certificate will however not be treated as acceptance by these Directorates of the DPR. CWC would carry out field inspection on need basis.

4.2 CWC will primarily examine hydrology, inter-State aspects, irrigation planning, and economic viability in the DPR. Examination of these aspects by CWC is crucial from the point of view of holistic and unbiased examination of the project. As regards design and safety aspects, States having Central Design Organisation (CDO) accredited* by CWC need to furnish a certificate in the prescribed proforma indicating that the planning & design / safety aspects have been examined by the CDO under State Water Resources Department incorporating the list of BIS codes followed therein. States which don't have CDO/accredited CDO can take the help of accredited CDO of other States. CWC will necessarily examine design aspects in case of those States which don't furnish certificate from accredited CDO with regard to planning and design / safety aspects.

4.3 Online Project Appraisal Management System (e-PAMS) necessitates submission of certificates by various Central agencies / State agencies / or their Accredited agencies (like GSI, CSMRS, CGWB, State Agriculture Department, Accredited agencies of CSMRS / GSI etc.) with respect to various aspects such as

**Accreditation of CDOs and other agencies would be carried out by a Committee headed by Member(D&R), CWC after receipt of requisite information from the concerned State Governments and the list of accredited CDOs of various States will be communicated separately.*

Geological exploration, rock and soil testing for various engineering parameters, ground water planning, crop yield and market rate, cropping pattern etc., at the time of submitting the DPR so that the appraisal process can be carried out unhindered within a stipulated time frame. The check list as a part of the e-PAMS for facilitating the Project Authorities to upload the DPR as per the prescribed norms is enclosed as Annexure - 6.

4.4 Detailed Project Report (DPR) shall be prepared in accordance with applicable Indian Standards and as per the latest "Guidelines for preparation of Detailed Project Reports of Irrigation and Multipurpose Projects" issued by Govt. of India, MoWR, RD&GR (2010), after detailed surveys and investigations. It must be ensured that duly completed check-list, salient features and all relevant details as well as location map, Index map showing command area and canal network, annexures, etc. as required by the aforesaid MoWR, RD&GR Guidelines are contained in the report and estimates are comprehensive as well as up-to-date in accordance with the existing Guidelines.

4.5 The clearances obtained in respect of Environment Impact Assessment, Forest, R&R Plans, etc. shall also be appended with DPRs and implied costs shall be duly accounted in the estimate.

4.6 DPR of ERM scheme shall be accepted by CWC for appraisal, only if the original project was accorded investment clearance by the then Planning Commission (now NITI Ayog) / MoWR, RD&GR. However, the ERM of the projects which were completed before 1976 will be accepted by CWC for appraisal.

4.7 Copy of DPR of any project proposed in the river basin for which no tribunal award or inter-State agreement exists, will be circulated to the co-basin

States by the Project Authority. CWC will send a copy of the DPR to Resident Commissioner of the party States in New Delhi.

4.8 After circulation of the project report, the co-basin States have to furnish views/observations on the project proposal / report within 45 days of receipt of the report failing which it will be treated that the State has nothing to say.

4.9 In case of Major irrigation and Multi-purpose project, soft copy of the Detailed Project Report shall be submitted only by e-PAMS system and sufficient sets of hard copies of DPR (refer Para 4.15) along with relevant certificates from various accredited agencies and clearances as per check-list (Annexure- 6) shall be submitted to the Chief Engineer, PAO, CWC for examination.

4.10 In case of medium projects, soft copy of the Detailed Project Report shall be submitted only by e-PAMS system and sufficient sets of hard copies of DPR (refer Para 4.15) along with relevant clearances as per check-list (Annexure-6) shall be submitted to Chief Engineer of respective Regional Offices of CWC for examination under intimation to the Chief Engineer, PAO, CWC.

4.11 In case of Major, Medium irrigation & Multipurpose projects proposed to be funded under external assistance, soft copy shall be submitted through e-PAMS and sufficient sets of hard copies of DPR (refer Para 4.15) along with relevant clearances as per check-list (Annexure-6) shall be submitted to the Chief Engineer, PPO, CWC.

4.12 In case of National Projects, soft copy shall be submitted through e-PAMS and sufficient sets of hard copies of DPR (refer Para 4.15) along with relevant clearances as per check-list (Annexure-6) shall be submitted to the Chief Engineer, PPO, CWC.

4.13 DPRs, not containing details as per check list will not be accepted by the System.

4.14 In case where Design & Planning Organizations are existing in the concerned State and CWC certifies through accreditation process that it has sufficient competency to design such projects and a certificate is furnished by the accredited CDO in prescribed proforma (Appendix-J of Annexure - 6) in respect of their detailed examination/clearance of the project proposal and appraisal/clearance of the State level Project Appraisal/Technical Advisory and Environmental Appraisal committees, examination of the project by CWC will be generally restricted to inter-State aspects, basic planning, hydrology and economic viability.

4.15 The number of hard copies of DPR to be submitted to CWC is as follows:

a.	New Major, Medium Irrigation Project without CDO certificate	12 sets
b.	New Major, Medium Irrigation Project with CDO certificate	8 sets
c.	New Multipurpose Project without CDO certificate	14 sets
d.	New Multipurpose Project with CDO certificate	10 sets
e.	ERM of Major, Medium Irrigation Project without CDO certificate	8 sets
f.	ERM of Major, Medium Irrigation Project with CDO certificate	7 sets
g.	ERM of Multipurpose Project without CDO certificate	10 sets
h.	ERM of Multipurpose Project with CDO certificate	9 sets

Note:

1. In addition to above, complete set of DPR consisting of all volumes may be sent by Project Authority to each co-basin States.
2. Project Authority may submit additional sets of DPR to CWC on request for examination of special analysis etc., as per the requirement.

4.16 In case certificates by accredited CDO are not appended with DPRs, design aspects shall also be scrutinized in detail. DPR of Major project proposals shall be examined in concerned Directorates of CWC, Ministry of Water Resources, River Development and Ganga Rejuvenation (MoWR, RD&GR) and other Central agencies in respect of items pertaining to their area of specialization/area of concern. During techno-economic appraisal, State Govt.'s compliance to CWC observations will be required to be submitted by an officer not below the rank of Chief Engineer/Equivalent competent Authority.

4.17 In case of Medium projects, the concerned Monitoring & Appraisal Directorates of Field Units of CWC / Nodal directorates in CWC (HQ) may take assistance of concerned specialised units at CWC (HQ) on a case to case basis.

4.18 All projects in the Ganga-Brahmaputra-Meghna and Indus basins would be examined from international angle in the MoWR, RD&GR. The State Governments which have borders with neighbouring countries should in particular keep this in view while considering any project close to International borders right from the initial stage of investigation and planning. This applies to major as well as medium projects irrespective of the fact that a Central Design and Planning Organization exists in that State or not. Similarly inter-State aspects and implications shall be duly verified in ISM Dte., of CWC even in case of medium projects.

4.19 The final estimate shall be based on finalized designs and details of civil and hydraulic structures and economic analysis will be carried out by the Project Authorities/CWC adopting standard/accepted procedures. The project authorities will also submit concurrence of the State Finance Department for the finalized cost.

4.20 The time line for the appraisal of DPR (Refer Annexure – 7&8) is as follows:

- i. For Major, Medium and Multipurpose projects with certificate of accredited CDO – four (4) months
- ii. For Major, Medium and Multipurpose projects without certificate of accredited CDO – six (6) months

4.21 If the deficiencies communicated by CWC/Other Central Agency are not attended and the DPR is not upgraded by the Project Authority, within three(3) months from the date of communication of deficiencies, the DPR / RCE shall be treated as sent back / returned to Project Authority and the project will be deleted from the list of projects under appraisal.

4.22 Once techno-economic viability of a Project Proposal is established, a comprehensive note and check-list, duly finalized by PAO / PPO / Regional office of CWC and approved by Member(WP&P), CWC, shall be circulated among Members of Advisory Committee of MoWR, RD&GR (Composition at Annexure-9) for consideration and acceptance of Irrigation, Flood Control and Multipurpose Project Proposals.

4.23 The officers of the State Govt. of the level of Principal Secretary, Engineer-in-Chief alongwith other State Engineers associated with the project formulation/design will be invited to attend the Advisory Committee meeting so as to furnish information/ clarifications, if any, sought by the Members of the Advisory Committee.

4.24 On the basis of the note prepared by CWC and deliberations during the meeting of the Advisory Committee, decision on the acceptance of the projects will be taken in the meeting of this Committee.

4.25 Ordinarily, a project will be accepted by the Advisory Committee only when all the clearances including statutory clearances have been obtained by the Project Authority. However, in case the statutory clearances / concurrences such as Environment, Forest and Wild life clearances from MoEF&CC, clearance of R&R plan of tribal population from MoTA, the State Finance Concurrence (SFC) etc. are pending, the Advisory Committee may accord conditional acceptance to the project.

4.26 In case of projects deferred by the Advisory Committee, the concerned State Govt. needs to submit satisfactory compliances to the observations within a period of three (3) months. If not submitted within three (3) months, the project will be treated as returned back.

4.27 The projects found acceptable by the Advisory Committee shall be submitted by the State Government in prescribed format for Investment Clearance as per MoWR, RD&GR Guidelines issued vide Lr. No.P.15011/3/2015-SPR dated 17.12.2015 with due compliances of the observations made during the meeting of the Advisory Committee.

4.28 If any new project has already been started by the Project Authority before acceptance by the Advisory Committee then the said project will only be processed for inter-state aspect and will not be further considered for acceptance by the Advisory Committee and all such projects will be termed as unapproved projects.

4.29 The State Government shall submit updated DPR of the project incorporating all the improvements done during the course of appraisal of the project and acceptance by the Advisory Committee while submitting Investment

Clearance proposal to CWC. The investment Clearance proposals submitted without updated DPR will be returned forthwith.

5 REVISED COST ESTIMATE

5.1 RCE of a project shall be accepted by CWC for appraisal, only if the original project was accorded investment clearance by the then Planning Commission (now NITI Ayog) / MoWR, RD&GR. In case of externally aided projects, RCE of a project shall be accepted by CWC for appraisal, only if the original project was accepted by Advisory Committee of MoWR, RD & GR.

5.2 In case of major, medium and multipurpose projects which have been accorded investment clearance and where the revised estimates of the project have increased by more than 15% of the original estimates, or where there is change in scope i.e. change in projects parameters resulting in change in nature and benefits such as CCA, Storage, increase in water utilisation, installed capacity, energy generation etc., Revised Project Reports including Estimates will be furnished to CWC for examination as new major/medium schemes and the procedure for scrutiny for such revised project/estimates shall be same as outlined in the preceding chapters. Project-wise statements of excess cost over the sanctioned costs under major sub-heads and reasons thereof shall also be appended with the revised estimates.

5.3 The revised estimate for Major Irrigation and Multipurpose Projects, where there is no change in scope shall be critically examined in the State Standing Committee before submission to CWC. The estimates shall be submitted to CWC incorporating the action taken report on the recommendations of the committee as per direction of the erstwhile Planning

Commission (Now NITI Ayog) vide circular No. 16(12)/2003/WR dated 18.05.2004 (Annexure-10).

5.4 The revised estimates for medium projects in which there is no change in scope can be approved by the TAC of concerned State Govt. under intimation to CWC and MoWR, RD&GR as per direction of the erstwhile Planning Commission (Now NITI Ayog) issued vide letter No. 16(12)/2003/WR dated 18.05.2004 (Annexure-10). In this regard, a State Government will have to first satisfy CWC that there has been no change in the scope of the project and obtain its clearance before approving revised cost. If required, CWC will carry out a site inspection of the project before issue of no objection certificate.

5.5 For Major, and Multipurpose projects, where there is no change in scope and where the costs escalation due to price rise alone has not changed by more than 15%, the concerned State Government need not forward detailed estimates for examination by CWC. The investment clearance of such Revised Cost Estimates would be guided as per para B(1)(iv) of MoWR, RD&GR Guidelines for investment clearance dated 17.12.2015.

5.6 However, based on the Cabinet approval dated 27.07.2016 on 99 prioritised projects (enclosed at Annexure -11) under PMKSY – AIBP, the following will be applicable:

"No separate clearance/TAC clearance/Investment Clearance in respect of prioritised 99 projects will be required for escalation in cost up to 20% over approved cost as on 01.04.2012. Fast track proforma clearance from CWC shall be sufficient for projects where escalation is more than 20% of approved cost as on 01.04.2012 and no separate investment clearance from MoWR, RD&GR shall be required".

The Fast Track proforma clearance would be carried out in accordance to the procedure indicated vide CWC letter no. CH/116/2016-PAC/1405-60 dated 20.10.2016 and subsequent amendments, if any.

5.7 The Fast track Proforma clearance in case of above 99 prioritised projects with more than 20% cost escalation will be carried out by the respective Monitoring & Appraisal Directorates of Field Units of CWC. No separate acceptance from Advisory Committee is required.

5.8 Ordinarily, if certificate of accredited CDO is submitted by the State Governments in the appropriate format, CWC would not check the design aspects and the responsibility for design planning and safety aspects will rest with the concerned State Governments. However, in the Revised Cost Estimate of the project, if it is found that cost escalation due to design changes is more than 50% of the previously approved cost, then the design aspects of the project would be reviewed by a Committee of design experts including the representative from the Project Authority and State CDO.

5.9 When revised estimates are prepared during construction, the quantities of items completed should be indicated separately and the cost thereof assessed on the basis of actual expenditure. Any liability arising out of the contract for the completed work and affecting the cost should also be considered in the estimate.

5.10 For works in progress, the estimates should be based on contract rates. If the contract document contains any clause for escalation on the prices of materials and labour wages subsequent to the award of contract, the amount involved should be assessed and included in the estimate.

5.11 For works, not covered in any contract, prevailing local rates may be taken for items covered in the Schedule of Rates and for remaining items rates may be adopted on the basis of analysis of rates, prepared in accordance with the guidelines issued by CWC.

5.12 In case of any doubt on the viability of rate of any item, a certificate from the State/ Project Chief Engineer, duly justifying reasonability of the rate, shall generally be taken as final and acceptable.

5.13 RCE of Major, Medium and Multipurpose projects with change in scope will be treated as New Project as per the para 5.2 and all the paras from 4.1 to 4.27 & 4.29 of these Guidelines will also be applicable.

5.14 Submission of soft copy of RCE through e – PAMS and hard copies shall be as per the paras 4.9 to 4.12. Five (5) sets of RCE are sufficient for Major Irrigation and Multi-purpose projects without change in scope.

5.15 The time line for completion of appraisal of RCE of Major and Multipurpose projects without change in scope is three (3) months (Refer Annexure – 12).

5.16 Other appraisal procedures such as response time for compliance by the concerned State Government and acceptance by Advisory Committee of MoWR, RD&GR shall be same for the RCE without change in scope as per paras - 4.19, 4.21 to 4.27 and 4.29.

5.17 The State Government shall submit updated DPR/RCE of the project incorporating all the improvements done during the course of appraisal of the project and acceptance by the Advisory Committee while submitting Investment

Clearance proposal to CWC. The Investment Clearance proposals submitted without updated DPR/RCE will be returned forthwith.

6 CLUSTER OF MINOR SURFACE IRRIGATION PROJECTS

6.1 Cluster of minor projects would be defined as those minor projects which are utilizing water from the same river/tributary/sub-tributary/water shed.

6.2 In all such cases where the planned utilisation / diversion from cluster of minor projects on the inter-State river/tributary/sub-tributary/water shed exceeds 10 MCM, Inter-State clearance needs to be mandatorily obtained by the State Govt. from CWC.

EXTRACT OF "SUMMARY RECORD OF NATIONAL CONFERENCE OF IRRIGATION AND WATER RESOURCES MINISTERS OF STATE AND UNION TERRITORIES HELD IN NEW DELHI, JULY 86"

2.2 Project Clearance

The Conference felt that improvement in project preparation at the State level would be an essential step to reduce the time taken for the techno-economic examination of projects at the Centre. For speedy clearance it recommended the following steps:

- i) The projects should not be sent to the Centre for techno-economic examination unless these have been thoroughly and comprehensively prepared on an integrated basis by a multi-disciplinary Cell in conformity with the guidelines laid down for the purpose.
- ii) The State Government should indicate their priorities for examination of projects in CWC at the time of Annual Plan discussions.
- iii) Medium irrigation projects should be examined in the State's Design Organizations wherever existing and only thereafter these may be sent to the Central Water Commission for information with regard to water accounting. Where State design Organizations do not exist the present procedure will continue. Inter-State aspects of medium projects are, however, required to be cleared by the Centre.
- iv) In case there is a Central Design Organization in the State Irrigation Department and the major projects are examined in such Organization before these are sent to the CWC, the examination of such projects in the Central Water Commission may be restricted to the scrutiny of Inter-State aspects, hydrology, water accounting and economic viability. In case, there is no Central Design Organization in the State irrigation Department, the major project reports will continue to be examined in the Central Water Commission as per existing procedure.
- v) Central agencies in turn should review the procedures for techno-economic and other scrutinizes in consultation with the State and Union Territories and try to ensure that examination by diverse agencies run parallel and not in sequence and are completed within prescribed time-limits.

Highlights of modifications incorporated in these Guidelines

- Detailed Project Report (DPR) submission and appraisal process are to be done only through web-enabled e-PAMS system. Hence deficiencies in DPR/acceptances will be issued by CWC and upgrading of DPR will be submitted by Project Authorities only through online mode which reduces postal and other communication delay. DPRs not containing details as per check list will not be accepted by the system.
- DPR preparation by the Project Authority has to be undertaken in a consultative mode with CWC which reduces deficiencies in the DPR before its submission to CWC. For this, the Project Authority will make a presentation to the specialised Directorates of CWC and other central agencies.
- Project Authority needs to furnish a certificate indicating that the DPR has been prepared in a consultative mode with the specialized Directorates of CWC i.e. Hydrology, Irrigation Planning, Inter-State Matters and Project Planning from concerned design unit while uploading the DPR in e-PAMS. The certificate will however not be treated as acceptance by these Directorates of the DPR.
- Online Project Appraisal Management System (e-PAMS) necessitates submission of certificates by various Central agencies / State agencies / or their Accredited agencies (like GSI, CSMRS, CGWB, State Agriculture Department, etc.,) at the time of submitting the DPR w.r.t
 - Geological exploration,
 - rock and soil testing for various Engineering parameters,

- Ground water planning,
 - Crop yield and market rate,
 - Cropping pattern etc.,
- There would be no need to send DPR by CWC to Central Ground Water Board, Ministry of Agriculture and Farmers Welfare and CSMRS for examination, as the Project Authorities will get these aspects examined from the above respective agencies before submitting the DPR to CWC leading to fast track examination of the DPR.
 - The time line for completion of examination / appraisal process has been curtailed to as follows:
 - Pre-Feasibility Report – 8 weeks
 - DPR with CDO certificate – 4 months
 - DPR without CDO certificate – 6 months
 - Revised Cost Estimate without change in scope – 3 months.
 - In case the statutory clearances / concurrences such as Environment, Forest clearances from MoEF&CC, clearance of R&R plan of tribal population from MoTA, the State Finance Concurrence (SFC) etc., are pending, the Advisory Committee may accord conditional acceptance to the project.
 - If the deficiencies communicated by CWC/Other Central Agency are not attended and the PFR / DPR / RCE is not upgraded by the Project Authority within the following periods from the date of communication of deficiencies, the PFR/ DPR / RCE shall be treated as sent back / returned to Project Authority and the project will be deleted from the list of projects under appraisal:

	As per Existing Guidelines	As per Revised Guidelines
Sending back of PFRs	No provision for send back.	02 months if compliances are pending from State Government.
Sending back of DPRs and RCEs	One year if compliances are pending from State Government	03 months if compliances are pending from State Government.

- If any new project has already been started by the Project Authority before acceptance by the Advisory Committee then the said project will only be processed for inter-state aspect and will not be further considered for acceptance by the Advisory Committee and all such projects will be termed as unapproved projects.
- Cluster of minor projects would be defined as those minor projects which are utilizing water from the same river/tributary/sub-tributary/water shed. In all such cases where the planned utilisation / diversion from cluster of minor projects on the inter-State river/tributary/sub-tributary/water shed exceeds 10 MCM, Inter-State clearance needs to be mandatorily obtained by the State Govt. from CWC

Check List for Pre-Feasibility Report/Preliminary Report/Concept Note

Does the Preliminary Report contain the chapters on:

i) General Data:

This chapter would include the location, category and other physical features of the project.

ii) General Planning:

This chapter would include the discussion on the master plan for overall development of river basin and stages of basin development, alternative proposals of the project with their merits and demerits, priority of the project in the overall development of the basin, the effect of the scheme on the riparian rights existing upstream and downstream of the project, etc.

iii) Inter-state and International Aspects:

This chapter would include the Inter-state and International issues identified and present status of agreement indicated especially in respect of sharing of water, sharing of costs, sharing of benefits, acceptance of the submergence by the upstream state(s), compensation of land coming under submergence, settlement of oustees and any other issue if so. If there is no agreement between the states exists, the present position against the aforementioned items may be stated.

iv) Survey & Investigations:

This chapter would include detailed topographical surveys in respect of river, reservoir, head works (dams, dykes, barrages, weirs and other auxiliary component), plant site and colonies, canals, branch

canals and water conductor systems, major canal structure, power house, tunnels, adits, penstocks, command area for OFD and drainage works, soil conservation, etc. Apart from the above, the geological investigation, seismic investigation, foundation investigation and construction material survey for the project should also be discussed.

v) **Hydrology:**

This chapter would include an index map and bar chart showing locations of various hydrometric, climatic and rainfall stations and the data availability at those stations. A brief note about quality, consistency, processing and gap filling of the data should be furnished. Apart from the above, the availability of water for the benefits envisaged, design flood for the various structures, sedimentation studies, simulation studies, flood routing studies, backwater studies, etc, should also be carried out and discussed.

vi) **Irrigation Planning:**

This chapter would include all aspects of irrigation planning including source wise (such as ground water, surface water, water bodies) already existing irrigation facilities in the proposed command.

vii) **Planning for other intended benefits:**

This chapter would include a brief details of other benefits like flood control and drainage, power, drinking water requirements, etc.

viii) **Environmental and Ecological Aspects:**

COMPOSITION OF SCREENING COMMITTEE

The Screening Committee shall consist of the following:

- 1 Chief Engineer (PAO), Central Water Commission - Chairman
(Chief Engineer(PPO), CWC in case of external assistance projects)
- 2 Director, Concerned Project Appraisal Directorate, CWC - Member
(Director, External Assistance Directorate, CWC in case of external assistance projects)
- 3 Director, Concerned Monitoring & Appraisal Directorate - Member
from field unit of CWC (for Medium projects)
- 4 Director, Concerned Hydrology Directorate, CWC - Member
- 5 Director, Concerned Irrigation Planning Directorate, CWC - Member
- 6 Director, Concerned Inter-State Matters Directorate, CWC - Member
- 7 Director, Concerned Directorate of CEA - Member
(for Multipurpose projects)
- 8 Director, Project Appraisal (North) Directorate, CWC - Member-Secretary
(Director, External Assistance Directorate, CWC in case of external assistance projects)

Annexure-5

**FLOW CHART FOR EXAMINATION OF PRELIMINARY REPORTS ON
MAJOR, MEDIUM IRRIGATION AND MULTI-PURPOSE PROJECTS**

TOTAL DURATION: 8 WEEKS

Preliminary Examination in the Nodal Appraisal Directorate in Head Quarter / Field office of CWC and Circulation to specialized Directorates of CWC, as applicable.

(1 Week)

Presentation by the Project Authority within one week of submission of PFR to various specialized Directorates of CWC /other central agencies, if required, for better understanding of the project proposal.

Examination in the various specialized Directorates of CWC and transmission of first set of comments on the deficiencies of the report to State.

(2 Weeks)

Submission of State's replies to the Comments on the deficiencies of the report raised by the Appraisal Directorates of CWC/ other central agencies including further studies and investigation etc.

(2Weeks)

Examination of state's replies and discussion with the project engineers for finalization in the CWC

(2 Weeks)

(If required)

Preparation of Note by the Appraisal Directorates for the Screening Committee of CWC for conveying In-Principle Consent for preparation of DPR or otherwise.

(1 Week)

Check list for DPR submission

- a. In case the DPR of a project is directly submitted without Preliminary Report/Concept Note, Project Authority needs to furnish a certificate indicating that the DPR has been prepared in a consultative mode with the specialized directorates of CWC i.e. Hydrology, Irrigation Planning, Inter-State Matters and Project Planning from concerned design unit. The certificate needs to be counter signed by the concerned team dealing above matters in the appraising agency. The Certificate format is given at **Appendix - A**. The team will also undertake field visit as and when required.
- b. A certificate from Geological Survey of India (GSI) or any agency accredited by GSI, indicating that complete Geological exploration for the project required for the DPR stage has been carried out. The Certificate format and the list of agencies accredited by GSI are given at **Appendix - B**.
- c. A Certificate from Central Soil and Materials Research Station (CSMRS) / or an agency accredited by CSMRS needs to be furnished stating that the required rock/soil mechanic tests have been carried out from the rock/soil samples collected through Geological exploration. The certificate format and the list of agencies accredited by CSMRS are given at **Appendix - C**.
- d. Certificate from CSMRS / or an agency accredited by CSMRS towards quarry area and suitability of available construction material both qualitatively and quantitatively within economical reach has been

- assessed for the project parameters at DPR stage. The certificate format is given at Appendix – D.
- e. Certificate from Central Ground Water Board that the command area will not be affected by water logging due to the irrigation project and there will not be further ground water depletion. The certificate format is given at Appendix – E.
- f. A certificate from State Agriculture Department signed by Director, Agriculture as per the format enclosed as Appendix - F.
- g. A certificate from National Committee on Seismic Design Parameters (NCSDP) shall be submitted for the site specific seismic design parameters in accordance to the Guidelines for preparation and submission of site specific seismic study report of river valley project. The Certificate format and the *proforma* to be furnished as a check-list in the beginning of the study report is enclosed as Appendix – G.
- h. A Certificate signed by concerned Principal Secretary of State Govt. indicating status of Action taken for Statutory clearances such as Environment Clearance, Forest Clearance from MoEF&CC and clearance in respect of R&R of Tribal population from MoTA. The Certificate format is given at Appendix – H.
- i. A Certificate signed by concerned Principal Secretary of State Govt. indicating that the project is going to be constructed through contract and special team has been planned for timely construction of project as per the MoWR, RD&GR "Guidelines for preparation of Detailed Project Reports of irrigation and multipurpose projects, 2010". The Certificate format is given at Appendix – I.

- j. The CDO certificate as contained in "Guidelines for Submission, Appraisal and Clearance of Irrigation and Multipurpose Projects, 2010" (Appendix - J), duly signed by Chief Engineer, Central Design Organisation and counter signed by Principal Secretary may be submitted. The CDO Certificate should include the list of BIS codes which has been followed establishing safety of structure and optimization of various components including Design Flood Studies as per PMF/SPF/Diversion Flood.
- k. Concerned Principal Secretary of State Govt. needs to certify that the project involves _____ Km of Main Canal for which 100% survey has been carried out. For Distributaries & Minors, in the command there are _____ types of soil group and for each soil group _____ % of survey has been carried out. The Certificate format is given at Appendix - K.
- l. Concerned Principal Secretary of State Govt. needs to certify that Proper Cadastral survey has been carried out for all the property coming under submergence, for reservoir and canal network. The Certificate format is given at Appendix - L.
- m. Concerned Principal Secretary of State Govt. needs to send copy of DPR to the Principal Secretaries of all other co-basin States for their views. Copy of the letter vide which DPR was sent and Receipt for the same by the co-basin States needs to be submitted. Views of the co-basin States if received may also be submitted. The Certificate format is given at Appendix - M.

Certificate on Preparation of DPR

This is to certify that Detailed Project Report (DPR) of _____ Project, (Name of State) has been prepared in a consultative mode with the specialized directorates of CWC i.e. Hydrology, Irrigation Planning, Inter-State Matters and Project Planning from concerned unit under Design & Research Wing.

(signature with seal)
Chief Engineer,
_____ Project,
Irrigation Water Resources Department,
Govt. of _____

Counter signed by

Hydrology
(Signature, Name with seal)

Irrigation Planning
(Signature, Name with seal)

Inter-State Matters
(Signature, Name with seal)

Project Planning
(Signature, Name with seal)

Certificate on Geological exploration

This is to certify that complete Geological exploration for the _____ project, located in the State of _____ (Name of State) required for the DPR stage has been carried out by Geological Survey of India / _____ (Name of agency accredited* by GSI) during the period _____ in the area of _____ (Name of Tehsil), _____ (Name of District). Copy of the report is attached.

Authorised signatory of GSI /Agency accredited by GSI with seal

**The list of agencies accredited by GSI will be communicated separately.*

Certificate on rock/soil mechanic tests

This is to certify that the required rock/soil mechanic tests have been carried out from the rock/soil samples collected through Geological exploration for the proposed _____ project located in the State of _____ (Name of State) during the period _____ in the area of _____ (Name of Tehsil), _____ (Name of District). Copy of the report is attached.

(signature with seal)
Director,
Central Soil and Material Research Station,
Hauzkhas,
New Delhi

(or)

Authorised signatory of agency accredited by CSMRS with seal

**The list of agencies accredited by CSMRS will be communicated separately.*

Appendix - D

Certificate on suitability of available construction material

This is to certify that quarry area and suitability of available construction material both qualitatively and quantitatively within economical reach has been assessed for the project parameters at DPR stage for the proposed _____ project located in the State of _____ (Name of State) during the period _____ in the area of _____ (Name of Tehsil), _____ (Name of District). Copy of the report is attached.

(signature with seal)

Director,
Central Soil and Material Research Station,
Hauzkhas,
New Delhi

(or)

Authorised signatory of agency accredited by CSMRS with seal

Certificate on Ground Water Aspect

This is to certify that the command area of _____
project located in the State of _____ (Name of State) covering
_____ (Name of Tehsils) Tehsils, of _____ (Name of District)
District, _____ (Name of Tehsils) Tehsils, of _____ (Name of
District) District..... will not be affected by water logging and there will not be
further ground water depletion.

Conjunctive use of Ground Water with Surface water is also proposed in
the command area as detailed below:

(signature with seal)
Member(SML),
Central Ground Water Board,
West Block-2,
R.K.Puram,
New Delhi

EXISTING CROP PATTERN AND PRODUCTIVITY PRE-PROJECT / PRE-ERM

NAME OF PROJECT:

Sr. No.	Crop Area	Yield (Qt/Ha)	Total yield (Qt)	Price per Qt. (Rs.)	Gross Income (in Rs. Lakh)	Breakup of Expenditure				Total Expenditure	Net Income (in Lakhs)		
						Seed		Fertilizers, Chemicals, Manure etc.				Hired labour (Human, Animal & Machinery & Misc)	
						Rate/ Ha (Rs.)	Amt.	Rate/ Ha (Rs.)	Amt.			Rate/ Ha (Rs.)	Amt.
Kharrif													
1													
2													
3													
4													
	Total												
Rabi													
1													
2													
3													
4													
	Total												
Other Crops													
1													
2													
3													
4													
	Total												
GRAND TOTAL													

**DIRECTOR
STATE AGRICULTURE DEPARTMENT**

PROPOSED CROP PATTERN AND PRODUCTIVITY POST-PROJECT / POST - ERM

NAME OF PROJECT:

(All rates in Rs. Amount in Rs. Lakh and Area in Ha.)

Sr. No.	Crop	Area	Yield (Qt/Ha)	Total yield (Qt)	Price per Qt. (Rs.)	Gross Income (in Rs. Lakh)	Breakup of Expenditure			Total Expenditure	Net Income (in Lakhs)	
							Seed	Fertilizers, Chemicals, Manure etc.	Hired labour (Human, Animal & Machinery & MISC)			
							Rate/ Ha (Rs.)	Amt.	Rate/ Ha (Rs.)	Amt.	Rate/ Ha (Rs.)	Amt.
Kharrif												
1												
2												
3												
4												
	Total											
Rabi												
1												
2												
3												
4												
	Total											
Other Crops												
1												
2												
3												
4												
	Total											
GRAND TOTAL												

DIRECTOR
STATE AGRICULTURE DEPARTMENT

Certificate on submission of site specific seismic design parameters

This is to certify that site specific seismic design parameters in accordance with the Guidelines for preparation and submission of site specific seismic study report of river valley project has been submitted by Project Authority for the _____ project located in the State of _____ (Name of State) on _____ (Date). Study report of the river valley project has been submitted as per **Appendix - G(2)**.

(signature with seal)
Chief Engineer,
_____ Project,
Irrigation Water Resources Department,
Govt. of _____

Counter signed by

Director,
FE&SA Directorate & Member Secretary, NCSDP,
Central Water Commission,
New Delhi

Appendix – G(2)

PROFORMA FOR SUBMISSION OF STUDY REPORT TO NCSDP

The study report should be compiled in a single dossier as per *proforma* given below.
The *proforma*, duly filled and signed, should be furnished as a check-list in the beginning of the study report.

Sl. No.	Description	Compliance(Yes/ No) w.r.t. Guidelines & reasons For Non-compliance
1	Project Details	
(a)	Name of the Project	
(b)	Name of the River over which the project is proposed	
(c)	Location of the Project. <i>State, District, Longitude & Latitude and Topo-sheet no. of each of the Project component (e.g. Dam/Barrage/Power House etc) for which design seismic coefficient is required. Information to be given in tabular format.</i>	
(e)	Type of Project. <i>Multipurpose or Irrigation Storage (area/volume of reservoir) or Run of the River Scheme or Hydro Power Project(Surface/subsurface, installed Capacity, number of units etc.</i>	
(f)	Details of the other projects in the vicinity(within 100 km): <i>(Refer Annexure-E)</i> <i>Name of project, type of hydraulic structures, and seismic parameters (expected PGA for MCE) for projects constructed/ under construction.</i>	
(g)	Present Status of Investigation: <i>DPR submitted/approved; Salient comments/observations on DPR for ground exploration, relevant to seismic design; status on environment clearance; preconstruction/ construction stage etc.</i>	
(h)	Nature of foundation Material: <i>Nature of foundation material (including geotechnical properties of rock / soil etc. below different segments of dam and other project components.</i>	
(i)	Name and address of the Project Authority and Consultants/Advisors: <i>Complete postal address with telephone /fax/e-mail of the Project Authority and Consultants / Advisor engaged by the project Authority for various types of inputs [geological, geotechnical, seismotectonics, seismic design etc] shall be given.</i>	
2	Regional Geological and Seismo - Tectonic Evaluation <i>(Refer Section 3.0 of the guidelines for details)</i>	
(a)	Tectonic Map:	
(b)	Seismo – tectonic section:	
(c)	Interpretation of regional tectonic mechanism and other details:	
(d)	Earthquake catalogue:	

(e)	Micro earthquake investigation:	
3	Local Geologic Setting <i>(Refer Section 3.0 of the guidelines for details)</i>	
(a)	Geological map:	
(b)	Surface & subsurface configuration of major faults:	
(c)	Additional inputs on subsurface configuration of major faults:	
4	Evaluation of site specific seismic parameters	
(a)	Methodology of the study: <i>The adopted study methodology, confirming to item 4 of the guidelines, should be briefly described. Any deviation from the recommended approach should be pointed out with adequate justification.</i>	
(b)	Evaluated site specific seismic parameters: <i>The study should furnish the identified MCE (deterministic); recommended response vertical seismic coefficients along with computed natural period of the dam; estimated duration of shaking; and acceleration time histories for both horizontal and vertical motions.</i>	
5	Recommendations on design approach <i>(Refer Section 5.0 of the guidelines for details)</i>	
6	Submission of study report for NCSDP approval <i>(Refer Section 6.0 of the guidelines for details)</i>	

Date:

Signature & Seal
of authorized representative
Of Project Authority

Certificate on status of action taken for Statutory Clearances

This is to certify that necessary actions have been taken for obtaining Statutory clearances for the _____ project located in the State of _____ (Name of State) and status of the action taken is as follows:

a. Environment Clearance from MoEF&CC :

i. EIA

ii. EMP

iii. Others

b. Forest Clearance from MoEF&CC :

c. Clearance in respect of R&R of Tribal population from MoTA:

Signed by

(Signature, Name with seal)

Principal Secretary, Water Resources Department,
Govt. of _____

Appendix -I

Certificate on mode of construction

This is to certify that the _____ project located in the State of _____ (Name of State) is going to be constructed through contract / Department and special team has been planned for timely construction of project as per the MoWR, RD&GR, Guidelines for preparation of Detailed Project Reports of irrigation and multipurpose projects, 2010. The constitution of the special team is as follows:

Sl. No.	Designation of officers of the team

Signed by

(Signature, Name with seal)
Principal Secretary, Water Resources Department,
Govt. of _____

**Sample Letter of Clearance of Major / Medium Irrigation / Multi-purpose
Projects by the CDO of the State Govt.**

To

**The Chief Engineer,
Project appraisal Organization,
Central Water Commission
Sewa Bhavan, R.K. Puram,
New Delhi - 110066**

**Subject: Clearance ----- Major/ Medium Irrigation/
Multipurpose Project.**

The above project has been examined in the Central Design Organization with reference to the Checklist as per the latest guidelines for preparation of DPR of Ministry of Water Resources, RD & GR (2010) and it is found that:

- i) All necessary surveys and investigations for planning of the project and establishing its techno-economic feasibility have been carried out as per the aforementioned guidelines.
- (ii) 10%/5000 ha. of the command area of the project (whichever is minimum) has been investigated in full details in three patches representing terrain conditions in the command for estimation of the conveyance system upto the last farm gates.
- (iii) 100% of Main Canal and 10% of the remaining Canal structures (Branch canals, Tributaries, Minors etc.) have been investigated in full detail.
- (iv) Detailed Hydrological, geological, construction material investigations, have been carried out for all major structures i.e. dams, weirs, main canal, branch canal up-to tributaries carrying a discharge of 10 cumecs.
- (v) Soil survey of the command has been carried out in detail as per IS 5510-1969.

(vi) Necessary designs for the various components of the project has been done in accordance with the guidelines and relevant Indian Standards for Planning & Design/Safety aspects including design flood estimation etc., of the project which are enclosed. List of Codes is enclosed.

(vii) Necessary studies for utilization of ground water have been done with special regard to problem of water logging and suitable provisions have been made for conjunctive use of ground water & drainage arrangements.

(viii) The cropping pattern has been adopted in consultation with the State Agriculture Department and are based on soil surveys of the command keeping in view the national policy in respect of encouraging crops for producing oil seeds and pulses. Availability of water as per Inter-State agreements, awards and consent of co-basin States are also considered.

(ix) The cost estimates and economic evaluations are carried out as per guidelines issued by the Central Water Commission. No existing command of existing ground water, water bodies or minor irrigation schemes has been taken as beneficial command of the proposed project.

(2) The project has also been examined by the State level Project appraisal / Technical Advisory Committee comprising representative of Irrigation, Agriculture, Fisheries, Forests, Soil Conservation, Ground Water, Revenue and Finance Deptt and State level Environmental Committee etc. and techno-economic feasibility of the project has been established.

(3) The project is recommended for acceptance by Central Water Commission and Ministry of Water Resources, River Development & Ganga Rejuvenation.

Chief Engineer,
Central Design Organization,
Irrigation Water Resources Department,
Govt. of _____

Counter signed by

Principal Secretary, Water Resources Department,
Govt. of _____

Certificate on Survey and Investigation

This is to certify that the _____ project located in the State of _____ (Name of State) involves _____ Km of Main Canal for which 100% survey has been carried out. For Distributaries & Minors, in the command there are _____ types of soil group and for each soil group _____ % of survey has been carried out. Copy of the report is attached.

Signed by

(Signature, Name with seal)
Principal Secretary, Water Resources Department,
Govt. of _____

Certificate on Cadastral Survey

This is to certify that proper Cadastral Survey has been carried out for all the property coming under submergence, for reservoir and canal network for the _____ project located in the State of _____
(Name of State). The list of properties coming under submergence are as follows:

Sl. No.	Name of Properties	
1	Land in ha	
	<i>Forest land:</i>	
	<i>Agriculture land:</i>	
	<i>Revenue land:</i>	
	<i>Others:</i>	
	Total	
2	Houses and Buildings (in Nos.)	
3	Other structures such as road bridges, Railway bridges etc. (in Nos.)	
4	Others	

Signed by

(Signature, Name with seal)
Principal Secretary, Water Resources Department,
Govt. of _____

Certificate on sharing of information to co-basin States

This is to certify that copy of DPR of the _____ project located in the State of _____ (Name of State) has been sent to the Principal Secretaries of all other co-basin States for their views vide letter no. _____ dated _____ (copy enclosed). Receipt for the same by the co-basin States enclosed. Views furnished by the co-basin States also enclosed herewith.

Signed by

(Signature, Name with seal)
Principal Secretary, Water Resources Department,
Govt. of _____

FLOW CHART FOR EXAMINATION OF DETAILED PROJECT REPORTS ON MAJOR IRRIGATION AND MULTI-PURPOSE PROJECTS

Total Duration: 4 Months (with CDO) & 6 Months (without CDO)

Preliminary Examination in the Nodal Appraisal Directorates and Circulation to specialized Directorates of CWC / other central agencies. (2 Weeks)

Examination in the various specialized Directorates of CWC / other central agencies and communication of deficiencies of DPR to State. (1 Month)

Submission of State's replies attending the deficiencies of DPR including further studies and investigation etc. (1 Month)

Examination of State's replies and discussion with the project engineers for finalization in the CWC. (1 Month)

(If required)

Preparation of Note by the Appraisal Directorates for the Advisory Committee of MoWR, RD&GR for its consideration/Acceptance after getting necessary inputs from the Project Authority. (2 Weeks)

Note:

1. For examination of Design aspects another one month time is allowed only if examination of design aspect depends on comments/acceptance of other aspect.
2. For submission of compliances on design aspects by the Project Authorities, another one month time is allowed only if submission of compliances depends on comments/acceptance of other aspect.
3. However, the total duration of the process of appraisal shall not exceed 6 months.

**FLOW CHART FOR EXAMINATION OF DETAILED PROJECT REPORTS ON
MEDIUM IRRIGATION PROJECTS**

Total Duration: 4 Months (with CDO) & 6 Months (without CDO)

Preliminary Examination in the Nodal Appraisal Directorate of Field office of CWC and Circulation to specialized Directorates of CWC / other central agencies as applicable. (2Weeks)

Examination in the nodal appraisal Directorate of field office of CWC / various specialized Directorates of CWC / other central agencies and communication of deficiencies of DPR to State. (1 Month)

Submission of State's replies attending the deficiencies of DPR including further studies and investigation etc. (1 Month)

Examination of State's replies and discussion with the project engineers for finalization in the CWC. (1 Month)

(If required)

Preparation of Note by the Appraisal Directorates for the Advisory Committee of MoWR, RD&GR for its consideration/Acceptance after getting necessary inputs from the Project Authority. (2 Weeks)

Note:

1. For examination of Design aspects another one month time is allowed only if examination of design aspect depends on comments/acceptance of other aspect.
2. For submission of compliances on design aspects by the Project Authorities, another one month time is allowed only if submission of compliances depends on comments/acceptance of other aspect.
3. However, the total duration of the process of appraisal shall not exceed 6 months.

(TO BE PUBLISHED IN THE GAZETTE OF INDIA PART - I SECTION - 1)

No. 12/5/86-P-II
Government of India
Ministry of Water Resources
New Delhi,

27th November, 1987.

RESOLUTION

Sub: Advisory Committee for Consideration of techno-economic viability of Major, Medium Irrigation, Flood Control and Multipurpose project proposals.

1) A Committee for recommending projects to be included in the Second Five Year Plan was set up by the Planning Commission, vide their Resolution No. PC(V)/IV(5)/54, dated the 20th February, 1954. Later, the Planning Commission constituted an Advisory Committee for Irrigation, Flood Control and Multipurpose projects, vide their letter No. II-16(25)(1)/76-I&CAD, dated the 27th September, 1976. This Committee was entrusted with the function of getting the project examined by the Central Water Commission and Central Electricity Authority, as required to determine their techno-economic viability.

(2) The arrangements for scrutiny of techno-economic viability of irrigation, flood control and multipurpose projects have been reviewed by Government and it has been decided that the Advisory Committee constituted by the Planning Commission will be replaced by an Advisory Committee in the Ministry of Water Resources which will scrutinize proposals for major / medium irrigation, flood control and multi-purpose projects.

(3) The Committee shall consist of the following:

- | | | | |
|-------|---|---|----------|
| (i) | Secretary, Ministry of Water Resources | - | Chairman |
| (ii) | Chairman, Central Water Commission | - | Member |
| (iii) | Secretary (Expenditure), Ministry of Finance or his Nominee | - | Member |
| (iv) | Secretary, Department of Power, Ministry of Energy | - | Member |

	or his Nominee.	
(v)	Secretary, Department of Environment & Forest or his Nominee	- Member
(vi)	Secretary, Department of Agriculture & Cooperation or his Nominee	- Member
(vii)	Secretary, Ministry of Welfare or his Nominee	- Member
(viii)	Director-General, ICAR or his nominee	- Member
(ix)	Chairman, Central Electricity Authority	- Member
(x)	Advisor (I&CAD), Planning Commission	- Member
(xi)	Advisor (Energy), Planning Commission	- Member
(xii)	Financial Advisor, Ministry of Water Resources	- Member
(xiii)	Chairman, Central Ground Water Board	- Member
(xiv)	Chief Engineer (PAO), CWC	- Member-Secretary

(4) The Nominees will not be below the rank of Joint Secretary. The committee may also invite representatives of any other Government organizations, scientific body of experts in the relevant fields to participate in its deliberations.

(5) The functions of the Committee will be to examine projects proposed by State Governments, Central Government or other organizations and satisfy itself that:

- i) the schemes have been prepared after adequate investigations;
- ii) the estimates are complete and correct technically;
- iii) the financial forecasts and estimates of benefits and anticipated are based on reliable and accurate data; and
- i) the need of environment conservation and proper rehabilitation of project-affected persons have been taken into account.

(6) The project proposals will be received in the Central Water commission which will carry out initial scrutiny in consultation with other concerned agencies and provide secretarial assistance to the Committee, which may modify, as necessary, the procedure for receipt of project proposals and their examination.

(7) On the basis of the examination conducted by the Committee, the Ministry of Water Resources would convey the decision on techno-economic viability of the projects. Their inclusion in the Five Year Plans or Annual Plans, as the case may be,

could be decided by the Planning Commission having regard to the objectives and strategy of the Plan.

Sd/-
(S. Kanungo)
Additional Secretary

ORDER

ORDERED that this Resolution be communicated to all the State Governments, Ministries/ Departments of the Government of India, the Comptroller and Auditor-General of India, Prime Minister's Office, President's Secretariat and Planning Commission.

ORDERED also that the Resolution be published in the Gazette of India.

Sd/-
(S. Kanungo)
Additional Secretary

The General Manager,
Government of India Press,
FARIDABAD (with Hindi version)

No.16/(12)/2003/WR
Government of India
Planning Commission
(WR Division)

Yojana Bhawan, New Delhi the 18th May 2004.

To

The Chief Secretary,
Govt. of

Subject: Revised estimates of major, multipurpose & medium irrigation projects on inter-state rivers.

Sir,

The procedure for getting revised estimates of major, multipurpose & medium irrigation projects on inter-state rivers as outlined in the guidelines issued by the Central Water Commission in 2002 for submission, appraisal and clearance of irrigation and multipurpose projects. A copy of the relevant extract is enclosed for ready reference. On a review of the position of submission of revised estimates by state governments and getting them approved as per prescribed procedure, it is seen that only in a very few cases, the state governments have got revised estimates approved. Such approvals sought are mostly confined to the first revision only and not the subsequent revisions. The latest estimated cost of practically all the irrigation projects in the country is thus unapproved. A state finance department have been permitting expenditure on projects much beyond the approved cost. In some cases, the state governments accord administrative approvals themselves for the revised cost without submission of the same to the CWC.

2. Keeping these facts in view, it has been decided to adopt the following procedure for submission of revised estimates of irrigation/multipurpose projects with immediate effect.

- i) While according investment clearance, Planning Commission will make a specific mention in the clearance order requesting State Finance Department not to permit expenditure on the project beyond the approved cost unless the revised estimate is got approved following the prescribed procedure.

- ii) For major irrigation/multipurpose projects, State Governments will constitute a Standing Committee of State Finance, Planning & Water Resources Secretaries who will examine critically the reasons for cost overrun and give their report with relevant/findings recommendations. The revised estimate will be submitted by the State Governments thereafter to the CWC together with this report and action taken report on the findings/recommendations of the committee. CWC will thereafter examine the revised estimates on a fast track basis. The Standing Committee will be serviced by the State Irrigation/Water Resources Department for providing necessary documents, etc.
- iii) For medium irrigation projects, where there is no change in scope of the project, State Governments may themselves approve the revised estimate as per procedure for such approvals in the states. A copy of such approval may be endorsed to CWC, MoWR & the Planning Commission. State Governments will have to first satisfy the CWC that there has been no change in the scope of the project and obtain their clearance for this before approving revised cost of medium projects. If required, CWC will carry out a site inspection of the project before issue of no objection. For projects where there is change in scope in terms of storage capacity, CCA, length of canals etc., the [procedure in (ii) above will be followed.
3. State Governments are requested to ensure strict compliance of the above revised procedure with a view to bring in more fiscal discipline and accountability in the irrigation sector.
4. For ongoing approved projects, State Governments are urged to expeditiously submit the revised estimates to the CWC in a time frame of say 6 months. For ongoing unapproved projects, State Governments may obtain quickly the required statutory and other clearances, update costs where required and submit it to the CWC for appraisal so that the projects can be accorded investment clearance thereafter.

Yours faithfully,

Sd/

(A. Sekhar)
Adviser (WR)

No. P.18011/1/2016-SPR/2327-2351

भारत सरकार

Government of India

जल संवर्धन, नदी विकास एवं गंगा संवर्धन विभाग

Ministry of Water Resources, River Development and Ganga Rejuvenation
(SPR Section)

Room No.631, Sewa Shakti Bhawan
New Delhi, Dated 23.08.2016

To

The Chairman,
Central Water Commission,
Sewa Bhawan B. K. Puram,
New Delhi-110066

Subject: Establishment of the Mission to ensure completion of 99 prioritised projects by December, 2019 including CAD&WM. Follow-up action req.

Sir,

The undersigned is directed to inform that Cabinet on 27.07.2016 has approved creation of Mission with Additional Secretary / Special Secretary in MoWR, RD & GR to ensure completion of 99 prioritised projects under PMKSY- AIBP by Dec. 2019 including CAD&WM. While approving the above proposal the Cabinet has inter-alia approved that:

"No separate clearance/TAC clearance/investment Clearance in respect of prioritised 99 projects will be required for escalation in cost upto 20% over approved cost as on 01.04.2012. Fast track *proforma* clearance from CWC shall be sufficient for projects where escalation is more than 20% of approved cost as on 01.04.2012 and no separate investment clearance from MoWR shall be required".

2. Further it has been approved that Projects under Desert Development Programme (DDP) area shall be treated at par with projects in Drought Prone Area Programme (DPAP) for Central Assistance for ongoing projects (as on T.4.12) also.

This is for kind information and further necessary action please.

Yours faithfully,



(Dhupinder Singh)

Senior Joint Commissioner (SPR-II)

Tel.No. 33719131

E-mail: sicpr-mowr@nic.in, projct11-mowr@nic.in

Copy to:

1. The PPS to Secretary (WR, RD & GR)
2. The PS to OSD (MoWR, RD & GR)
3. The Chief Engineer (PAO), CWC, Sewa Bhawan, new Delhi.
4. The Chief Engineer (PMO), CWC, Sewa Bhawan, new Delhi.
5. All Field Chief Engineers, Central Water Commission.

Priority Projects under AIBP

Sl No	Priority No	State	Name of the project
1	2	Andhra Pradesh	Gundlakamma
2	2	Andhra Pradesh	Tadipudi LIS
3	2	Andhra Pradesh	Thotapally
4	2	Andhra Pradesh	Tarakaram Teerta sagaram
5	2	Andhra Pradesh	Musurumilli
6	2	Andhra Pradesh	Pushkara LIS
7	2	Andhra Pradesh	Yerracalva
8	2	Andhra Pradesh	Maddigedda
9	1	Assam	Dhansiri
10	1	Assam	Champamati
11	3	Assam	Borolia
12	3	Bihar	Durgawati
13	3	Bihar	Punpun
14	3	Chhattisgarh	Maniyari Tank
15	3	Chhattisgarh	Kelo
16	3	Chhattisgarh	Kharung
17	3	Goa	Tillari
18	3	Gujarat	SardarSarovar
19	1	Jammu & Kashmir	Trai Lift
20	1	Jammu & Kashmir	Prakachik Khows Canal
21	1	Jammu & Kashmir	Restoration & Mod. of Main Ravi Canal
22	3	Jammu & Kashmir	Rajpora Lift
23	3	Jharkhand	Subernarekha Multipurpose
24	3	Karnataka	Karanja
25	1	Karnataka	Sri Rameswar Irrigation
26	3	Karnataka	NLBC System Project (New)
27	1	Karnataka	Upper Tunga Irrigation Project
28	3	Karnataka	Bhima LIS
29	3	Kerala	Karapuzha
30	3	Kerala	Muvattupuzha
31	1	Madhya Pradesh	Sindh Project Phase II
32	1	Madhya Pradesh	Indira Sagar Project Canal Phase - I & II (km. 0 to km. 142)
33	1	Madhya Pradesh	Indira Sagar Project Canal Phase - III (km. 143 to km. 206)
34	1	Madhya Pradesh	Omkareshwar Project Canal Phase-IV (OSP lift)
35	1	Madhya Pradesh	Bargi Diversion Project Phase - I (km. 16 to km 63)
36	2	Madhya Pradesh	Mahi Project
37	2	Madhya Pradesh	Barriyarpur LBC
38	2	Madhya Pradesh	Bansagar Unit 2
39	2	Madhya Pradesh	Mahan Project
40	2	Madhya Pradesh	Pench Project

41	2	Madhya Pradesh	Sagad Project
42	2	Madhya Pradesh	Singhpur Project
43	2	Madhya Pradesh	Sanjay sagar (Bah) Project
44	2	Madhya Pradesh	Mahuar Project
45	2	Madhya Pradesh	Indira Sagar Project Canal Phase - IV (km. 206 to km. 243)
46	2	Madhya Pradesh	Indira Sagar Project Canal Phase - V (Khargone Lift)
47	2	Madhya Pradesh	Omkareshwar Project Canal Phase-II (RBC km. 9.70 to km 65.50)
48	2	Madhya Pradesh	Omkareshwar Project Canal Phase-III (RBC km. 65.50 to km 142)
49	2	Madhya Pradesh	Bargi Diversion Project Phase - II (km. 63 to km 104)
50	3	Madhya Pradesh	Bargi Diversion Project Phase - III (km. 104 to km 154)
51	3	Madhya Pradesh	Bargi Diversion Project Phase - IV (km. 154 to km 197)
52	1	Maharashtra	Waghur
53	1	Maharashtra	Bawantadi (IS)
54	1	Maharashtra	Lower Dudhna
55	1	Maharashtra	Tilari
56	1	Maharashtra	Lower Wardha
57	1	Maharashtra	Lower Panzara
58	1	Maharashtra	Nandur Madhmeshwar PH-II
59	2	Maharashtra	Gosikhurd (NP)
60	3	Maharashtra	Upper Pen Ganga
61	3	Maharashtra	Bembla
62	3	Maharashtra	Tarali
63	3	Maharashtra	Dhom-Balakwadi
64	3	Maharashtra	Arjuna
65	3	Maharashtra	Upper Kundalika
66	3	Maharashtra	Aruna
67	3	Maharashtra	Krishna Koyana Lift
68	3	Maharashtra	Gadnadi
69	3	Maharashtra	Dongargaon
70	3	Maharashtra	Sangola Branch Canal
71	3	Maharashtra	Khadakpurna
72	3	Maharashtra	Warna
73	3	Maharashtra	Morna (Gureghar)
74	3	Maharashtra	Lower Pedhi
75	3	Maharashtra	Wang project
76	3	Maharashtra	Naradave (Mahammadwadi)
77	3	Maharashtra	Kudali
78	1	Manipur	Thoubal
79	1	Manipur	Dolaitthabi Barrage
80	1	Odisha	Lower Indra(KBK)
81	2	Odisha	Upper Indravati (KBK)

82	2	Odisha	Rukura-Tribal
83	3	Odisha	Subernarekha
84	3	Odisha	Anandpur Barr. Ph.-I / Integrated Anandpur Barr.
85	3	Odisha	RET irrigation
86	3	Odisha	Kanupur
87	3	Odisha	Telengiri
88	1	Punjab	Kandi Canal Extension (Ph.II)
89	1	Punjab	Rehabilitation of Ist Patiala Feeder and Kotla Branch Project
90	1	Rajasthan	Narmada Canal
91	3	Rajasthan	Mod. of Gang Canal
92	2	Telangana	Srikomaram Bheem project
93	2	Telangana	Gollavagu Project
94	2	Telangana	Rallivagu project
95	2	Telangana	Mathadivagu Project
96	2	Telangana	Peddavagu @ Neelwai project
97	2	Telangana	Palemvagu project
98	2	Telangana	Peddavagu @ Jagannathpur
99	2	Telangana	SRSP St.II
100	2	Telangana	Rajiv Bheema L.I. Scheme
101	1	Telangana	J. ChokhaRao LIS
102	3	Telangana	Indiramma Flood Flow Canal
103	2	Uttar Pradesh	Bansagar Canal
104	3	Uttar Pradesh	Arjunsahayak
105	3	Uttar Pradesh	Madhya Ganga canal PH-II
106	3	Uttar Pradesh	Saryu Nahar(NP)

FLOW CHART FOR EXAMINATION OF REVISED COST ESTIMATE OF MAJOR IRRIGATION AND MULTI-PURPOSE PROJECTS WITHOUT CHANGE IN SCOPE

Total Duration: 3 Months

Preliminary Examination in the Nodal Appraisal Directorates and Circulation to specialized Directorates of CWC / other central agencies.

(1 Week)

Examination in the various specialized Directorates of CWC / other central agencies and communication of deficiencies of RCE to State.

(3 Weeks)

Submission of State's replies attending the deficiencies of RCE including further studies and investigation etc.

(3 Weeks)

Examination of State's replies and discussion with the project engineers for finalization in the CWC.

(1 Month)

(If required)

Preparation of Note by the Appraisal Directorates for the Advisory Committee of MoWR, RD&GR for its consideration/Acceptance after getting necessary inputs from the Project Authority.

(1 Week)

BEFORE THE NATIONAL GREEN TRIBUNAL AT PRINCIPAL BENCH,
NEW DELHI

O.A. NO. 204 OF 2020

IN THE MATTER OF:

Thummalapally Srinivas & Ors.

Petitioners

Versus

Union of India and Ors.

Respondents

VAKALATNAMA

KNOW ALL to whom these present shall come that I/We, H.P. CHAURASIA, S/o Shri RAM DEV CHAURASIA, aged 56 years, working as Executive Engineer, Upper Yamuna Division, CWC, New Delhi. The above named Respondent No.2 - Secretary Deptt. Of Water Resources, RD&GR and Respondent 3 - Chairman, Central Water Commission do hereby appoint and authorize SAMEER SINHA (herein after called the advocate/s) to be my/ our Advocate in the above noted case authorise him:-

1. To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried to heard and also in the appellate Courts including High Court subject to payment of fees separately for each court by me/us.
2. To sign file, verify and present pleadings, appeals cross objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each state.
3. To file and take back documents, to admit and/or deny the documents of opposite party.
4. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
5. To take out execution proceedings.
6. To deposit, withdraw and receive moneys, cheques and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
7. To appoint and instruct any other legal practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.
8. And I understand to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/or own acts, as if done by me to all intents and purposes.
9. And I undertake that I or my duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.
10. And I undersigned do hereby agree not to hold the advocate of his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.
11. And I undersigned do hereby agree that in the event of the whole or part of the fee agreed by me to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I hereby agree that once the fee is paid, I will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me on this the..... day of September 2020.

Accepted subject to terms of fee.

Signature

ADVOCATE

Sameer
9.10.20

Signature of Client

[H.P. Chaurasia]
Executive Engineer
Respondent Nos.2 & 3

जिला/ उप विभाग / Executive Engineer
उपरी यमुना विभाग / Upper Yamuna Division
पंजीन नं. 3/001 / Central Water Commission
नं. 3/001-110016 / New Delhi-110016